

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 535-of 96

Date of Decision: 21.8.97

Anant R. Manohar & Anor. — Applicant.

Mr. D.V. Gangal Advocate for
Applicant.

Versus

U.O.I. & % ors.

Respondent(s)

Mr. V G Rege

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri.

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

Henry

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PREScot ROAD, MUMBAI 400001

O.A.No. 535/96

DATED : THIS 21ST DAY OF AUGUST, 1997

CORAM : Hon'ble Shri B.S. Hegde, Member(J)

1. Anant Raolaji Manohar
2. Ravindra Raghuvir Manohar
R/a. Talegaon,
Igatpuri
Dist. Nashik
(By Adv. Mr. D V Gangal)

..Applicant

V/s.

1. The Union of India
through General Manager
Central Railway,
Mumbai & 3 ors.
(Mr. V G Rege, Counsel)

..Respondents

ORDER
[Per: B S Hegde, Member(J)]

1. Heard the Counsel. This O.A. is regarding compassionate appointment. Learned counsel for the respondents submits that at the time of consideration of applicant No.2 was a minor. Thereafter the matter was reconsidered and sent for approval of the General Manager/Railway Board as per Rules.
2. M.P.No. 590/96 is for condonation of delay. M.P. allowed and disposed of accordingly.
3. O.A. is being disposed of at the admission stage itself with the consent of the Counsel with the direction to the Respondents that the Competent authority may pass

AS

.2.

appropriate orders regarding compassionate appointment of the Applicant No.2 within two months from the date of receipt of a copy of this order. No order as to costs.



(B.S.Hegde)

Member(J)